

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

**INDEX**

Misc. Application in disposed of cases no. 12/2026

In

(Original Application No. 961 of 2024)

In

Nitin Dev

Applicant

Vs.

State of Uttarakhand & Ors.

Respondent(s)

**RESPONSE AFFIDAVIT ON BEHALF OF MEMBER SECRETARY,  
UTTARAKHAND POLLUTION CONTROL BOARD  
(RESPONDENT NO.2)**

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Date: 13.04.2026

Place: New Delhi



Mukesh Verma, Advocate

(Counsel for Respondent No. 2)

Chamber No. 50, Supreme Court of India, New Delhi

Ph. 9810108098-Email: [mvermadv@gmail.com](mailto:mvermadv@gmail.com)



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
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Vs.

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**RESPONSE AFFIDAVIT ON BEHALF OF MEMBER SECRETARY,**  
**UTTARAKHAND POLLUTION CONTROL BOARD**  
**(RESPONDENT NO.2)**

AFFIDAVIT of Dr. Parag Madhukar Dhakate,  
aged about 52 years S/o MB Dhakate Presently  
posted as Member Secretary, Uttarakhand  
Pollution Control Board, Uttarakhand.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as  
under: -

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1. That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board and as such is fully conversant with the facts of the case and is competent to sign and swear the instant affidavit.
2. That the above-mentioned matter was listed for hearing on 30.03.2026 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions: -

“ .....

*1. Vide order dated 16.02.2026, respondents no. 1 to 4 were directed to file their responses/compliance reports but no responses/compliance reports have been filed.*

.....”

3. That it is respectfully submitted that the Uttarakhand Pollution Control Board issued a closure order dated 11.09.2025, against which a representation submitted by M/s Janki Kutiya Dharmartha Trust was received by the Board on 29.12.2025 requesting revocation of the said closure order. In this connection, a copy of the Closure Order dated 11.09.2025 is being marked and filed as **Annexure no.1** to this affidavit.
4. That thereafter, the Member Secretary, Uttarakhand Pollution Control Board vide letter dated 31.12.2025, directed the Regional Officer, Uttarakhand Pollution Control Board, Dehradun to inspect the unit and submit a report with clear recommendations. In this connection, a copy of the letter dated 31.12.2025 is being marked and filed as **Annexure no.2** to this affidavit.
5. That the Regional Officer, Uttarakhand Pollution Control Board, Dehradun, vide letter dated 17.01.2026, informed the Member Secretary that a site

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inspection of M/s Janki Kutiya Dharmartha Trust was conducted on 16.01.2026 in the presence of the Trust's representative, Shri Shashi Yadav. As per the inspection report, the unit was found to be complying with the conditions issued in the closure order. The report further furnishes recommendation for withdrawal of the closure order issued to the unit. In this connection, a copy of the letter dated 17.01.2026 along with the inspection report is being marked and filed as **Annexure no.3** to this affidavit.

6. That the Member Secretary, Uttarakhand Pollution Control Board, vide letter dated 28.03.2026, imposed Environmental Compensation upon M/s Shri Janki Kutiya Dharmartha Trust. Based on observations made during re-inspection, the unit was found to be operating without obtaining Consent to Operate (CCA), thereby continuing to violate the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Accordingly, Environmental Compensation was imposed at the rate of Rs.600 per day, amounting to Rs.12,70,800/-. In this connection, a copy of the letter dated 28.03.2026 is being marked and filed as **Annexure no.4** to this affidavit.
7. That thereafter, the unit submitted its representation dated 06.04.2026 to the Member Secretary, Uttarakhand Pollution Control Board seeking reduction of the Environmental Compensation imposed. In this connection, a copy of the representation dated 06.04.2026 is being marked and filed as **Annexure no.5** to this affidavit.
8. That the representation dated 06.04.2026 submitted by the unit is presently under scrutiny and appropriate action shall be taken in accordance with law upon examination of the same.



- 9. That it is respectfully submitted that the application dated 08.10.2025, filed by the unit for grant of Consent to Operate is still pending as the closure order has not yet been revoked.
- 10. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

*[Handwritten Signature]*  
Deponent

**Verification: -**

Verified at Dehradun on the 11 day of April 2026, that the contents of the response affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

*[Handwritten Signature]*  
Deponent

Identified by :- *Prayankar Jina*  
Advocate  
UK/1475/2022

*[Handwritten Signature]*



This affidavit is sworn before me by  
Shri. *Prayankar Madhukar Plakate*  
who is identified by *Prayankar Jina*  
at Dehradun on *11/4/2026* Adv.

KM. URMILA BHATIA  
Advocate & NOTARY, Dehradun

*[Handwritten Signature]*



**LIFE**  
Lifestyle For  
Environment

334

HEAD OFFICE

Annexure 1

Uttarakhand Pollution Control Board

“Gaura Devi Paryavaran Bhawan”

46B, IT Park, Sahastradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Gen-183-806/2025/aq1,

Date: 11.09.2025

Speed Post

To,

M/s Shri Janki Kutiya Dharmarth Trust  
(Osho Ganga Dhaam),  
Brahmpuri, Rishikesh, Dehradun.

Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974  
and Section 31(A) of Air (Prevention and Control of Pollution) Act – 1981

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, in compliance of the order passed by Hon'ble NGT in OA no. 961/2024, Nitin Dev Vs State of Uttarakhand, inspection of M/s Shri Janki Kutiya Dharmarth Trust (Osho Ganga Dhaam) located at Brahmpuri, Rishikesh, Dehradun was carried out by the officials of Regional Office, Dehradun of this Board on dated 15.11.2024 and made following observations :-

1. निरीक्षण के समय पाया गया कि ओशो धाम में 18 कमरे एवं 01 डोरमेट्री जिसमें 15 बैड लगे थे, इसके अतिरिक्त एक बुद्ध भवन (ध्यान केन्द्र) संचालित है।
2. संस्थान को बोर्ड के क्षेत्रीय कार्यालय, देहरादून द्वारा दिनांक 15.10.2024 को नोटिस प्रेषित किया गया था कि जल/वायु अधिनियमों के अन्तर्गत सहमति प्राप्ति हेतु आवेदन करें किन्तु संस्थान द्वारा वर्तमान तक जलवायु सहमति हेतु आवेदन नहीं किया गया है।
3. संस्थान द्वारा घरेलू उत्प्रपवाह के निस्ताण हेतु कोई भी शुद्धिकृत संयंत्र की स्थापना वर्तमान तक नहीं की गयी है।

Clean Environment and Healthy Life Style

स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

**WHEREAS**, in view of above observations, a show cause notice was issued to the Unit vide this office letter no. UKPCB/HO/Gen-183-806/2024/633 dated 16.02.2024; and

**WHEREAS**, Hon'ble NGT in OA no. 961/2024 Nitin Dev Vs State of Uttarakhand & Ors issued order on dated 26.05.2025 that "In view of the facts and circumstances of the case and for protection of forest land and protection and improvement of environment UKPCB, Food safety and Drug officer, Tehri Garhwal, Fire safety Officer, Narendra Nagar and District Supply Officer, Tehri Garhwal are directed to take appropriate action on the above said notices expeditiously preferably within six months from the date of receipt of a copy of this order"; and

**WHEREAS**, in reference of the show cause notice, inspection of the Unit is carried out by the officials of Regional Office, Dehradun of this Board in presence of the representative of the Unit, Sashi Yadav (Asst Manager) on dated 18.08.2025 and made following observations :-

1. निरीक्षण के समय पाया गया कि ओशो धाम में 18 कमरे एवं 01 डोरमेट्री जिसमें 15 बैड लगे थे इसके अतिरिक्त एक बुद्धा भवन (ध्यान केन्द्र) संचालित है।
2. इकाई से जनित होने वाले घरेलू उत्प्रवाह का निस्तारण सेप्टिक टैंक तथा सोक पिट के माध्यम से वर्तमान तक किया जा रहा है कोई भी उत्प्रवाह परिसर से बाहर जाता हुआ नहीं पाया गया।
3. इकाई द्वारा घरेलू उत्प्रवाह के निस्तारण हेतु कोई भी शुद्धिकृत संयंत्र की स्थापना वर्तमान तक नहीं की गयी है।
4. इकाई से जनित ठोस अपशिष्ट के निस्तारण मै 0 ग्रीन हिमालया नामक संस्था के माध्यम से किया जा रहा है।
5. इकाई द्वारा वर्तमान तक जल/वायु सहमति प्राप्ति हेतु बोर्ड में आवेदन नहीं किया गया है और कारण बताओ नोटिस का प्रतिउत्तर वर्तमान तक बोर्ड में जमा नहीं कराया गया है।

**AS SUCH**, it is evident from the above observations that the Unit (Ashram) has not obtained CCA (Consolidated Consent to Operate and Authorization) under Air & Water Acts and continuing violating the provisions of **Water (Prevention and Control of Pollution) Act- 1974 and Air (Prevention and Control of Pollution) Act – 1981**; and

**NOW THEREFORE**, in exercise of the power conferred under **Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981** as amended from time to time, **M/s Shri Janki Kutiya Dharmarth Trust (Osho Ganga Dhaam) located at Brahmpuri, Rishikesh, Dehradun** is hereby directed :-

1. To close down your Unit (Ashram) with immediate effect.
2. To show cause why not the Environment Compensation shall be imposed against your Unit (Ashram) under the provisions of the **Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981** as amended.



(Dr. Parag Madhukar Dhakate)  
Member Secretary

**SPEED POST**

To,

Managing Director,  
Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act – 1981**

WHEREAS, it is evident from the above observations that the Unit (Ashram) is violating the provisions of **Water (Prevention and Control of Pollution) Act- 1974 and Air (Prevention and Control of Pollution) Act- 1981**; and

NOW THEREFORE, in exercise of the powers conferred under **Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 and Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981** as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the Unit (Ashram) with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

  
(Dr. Parag Madhukar Dhakate)  
Member Secretary

Letter no :- UKPCB/HO/Gen-183-806/2025/ 991,

Dated : as above

Copy to :-

1. **District Magistrate, Tehri Garhwal** for information and arrange to seal the Unit please.
2. **Regional Officer, UKPCB, Regional Office, Dehradun** with the direction for strict compliance of the closure order and send compliance immediately.
3. **Group head (Garhwal region), UKPCB, head office** for information and necessary action please.
4. **Guard File.**

  
Member Secretary





मुख्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
"गौरा देवी पर्यावरण भवन"  
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून  
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी / एच.ओ. / सा0-183-806 / 2025 / 1580,

दिनांक 31.12.2025

अनुस्मारक-01

सेवा में,

क्षेत्रीय अधिकारी  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
क्षेत्रीय कार्यालय,  
ई-115 नेहरू कॉलोनी, देहरादून।

विषय:- मै0 श्री जानकी कुटिया धर्मार्थ ट्रस्ट, ब्रहापुरी, ऋषिकेश, देहरादून को निर्गत बंदी आदेश के सम्बन्ध में।

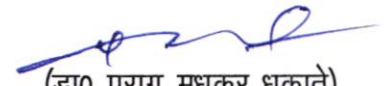
महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक यूकेपीसीबी / एच.ओ. / सा0-183-806 / 2025 / 1422 दिनांक 03.12.2025 का सन्दर्भ ग्रहण करना चाहें। जिसमें आश्रम को निर्गत बंदी आदेश दिनांक 11.09.2025 के अनुपालन में आश्रम द्वारा प्रेषित आख्या के क्रम में आश्रम का निरीक्षण कर वर्तमान स्थिति से अवगत कराने की अपेक्षा की गई थी। जो कि वर्तमान तक अप्राप्त है। पुनः आश्रम द्वारा अनुपालन किये जाने का पत्र प्रेषित किया गया है। जो आपको भी पृष्ठांकित है।

अतः आपको निर्देशित किया जाता है कि आश्रम के प्रत्युत्तर के क्रम में आश्रम का निरीक्षण कर आख्या स्पष्ट संस्तुति सहित इस कार्यालय को प्रेषित करना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

  
(डा0 पराग मधुकर धकाते)  
सदस्य सचिव





क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
ई-115, नेहरू कॉलोनी, देहरादून-248001  
टेलीफोन नं.-0135-3593200..

पत्रांक सं०-यूकेपीसीबी/आरओडी/NGT-121 / 2025-26 / 3866-2852

दिनांक: 17/01/2026

सेवा में,

सदस्य सचिव महोदय,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
"गौरा देवी पर्यावरण भवन" 46बी,  
आई.टी. पार्क सहस्त्रधारा रोड,  
देहरादून।

Uttarakhand Pollution Control Board  
Diary No. 9343  
Date 22/01/26

विषय- श्री जानकी कुटिया धमार्थ ट्रस्ट, (ओशो गंगा धाम), ब्रहमपुरी, ऋषिकेश, देहरादून को निर्गत बंदी आदेश के सम्बंध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या यूकेपीसीबी/एच.ओ./सा.-183-806/2025/1580 दिनांक 31.12.2025, जिसमें आश्रम को निर्गत बंदी आदेश, दिनांक 11.09.2025 के क्रम में आश्रम की अनुपालन आख्या चाही गयी है, के अनुक्रम में कार्यालय द्वारा श्री जानकी कुटिया धमार्थ ट्रस्ट का स्थलीय निरीक्षण दिनांक 16.01.2026 को ट्रस्ट के प्रतिनिधि श्री शशि यादव की उपस्थिति में किया गया। निरीक्षण आख्यानुसार श्री जानकी कुटिया धमार्थ ट्रस्ट, (ओशो गंगा धाम), ब्रहमपुरी, ऋषिकेश, देहरादून के द्वारा बंदी आदेश में निर्गत शर्तों का अनुपालन होता पाया गया।

अतः आश्रम को निर्गत बंदी आदेश वापिस लिये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

*(Signature)*  
(अमित पोखरियाल)  
क्षेत्रीय अधिकारी

*N.N (JRA) by myper close memo order*  
*Dr. [Signature]*  
*h 2*  
*31.1.26*

*Sh. Kishore*  
*Dr. [Signature]*  
*23/1*

*Sh. Viney*  
*UNM [Signature]*  
*h 2*

श्री जानकी कुटिया धमार्थ ट्रस्ट, (ओशो गंगा धाम), ब्रहमपुरी, ऋषिकेश, देहरादून को निर्गत बंदी आदेश के सम्बंध में।

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या यूकेपीसीबी/एच.ओ./सा.-183-806/2025/1580 दिनांक 31.12.2025, जिसमें आश्रम को निर्गत बंदी आदेश, दिनांक 11.09.2025 के क्रम में वर्तमान में आश्रम की अनुपालन आख्या चाही गयी है, के अनुक्रम में कार्यालय द्वारा श्री जानकी कुटिया धमार्थ ट्रस्ट का स्थलीय निरीक्षण दिनांक 16.01.2026 को ट्रस्ट के प्रतिनिधि श्री शशि यादव की उपस्थिति में किया गया, जिसकी अनुपालन आख्या निम्नवत् है:-

क्र० सं०	बंदी आदेश में निर्गत बिन्दु	प्रतिउत्तर व बिन्दुओं का अनुपालन
1.	निरीक्षण के समय पाया गया कि ओशो धाम में 18 कमरों एवं 01 डोरमेट्री जिसमें 15 बैड लगे थे, इसके अतिरिक्त एक बुद्धा भवन (ध्यान केन्द्र) संचालित है।	कार्यालय द्वारा दिनांक 09.10.2025 एवं दिनांक 12.12.2025 को सील किया गया था, पूर्व में की गयी सील यथावत् पायी गयी (फोटोग्राफ संलग्न) इसके अतिरिक्त उत्तराखंड पावर कार्पोरेशन लि०, (इलेक्ट्रीसिटी डिस्ट्रीब्यूटर डिवीजन, टिहरी गढ़वाल) के पत्रांक 3039/ वि०वि०ख०टि० / दिनांक 04.10.2025 के अनुसार विद्युत संयोजक का विच्छेदन पत्र संलग्न है, जो वर्तमान तक विच्छेदित है। (प्रति संलग्न)
2.	इकाई से जनित होने वाले घरेलू उत्प्रवाह का निस्तारण सेप्टिक टैं तथा सोकपिट के माध्यम से वर्तमान तक किया जा रहा है, कोई भी उत्प्रवाह परिसर से बाहर जाता हुआ नहीं पाया गया।	आश्रम द्वारा घरेलू उत्प्रवाह के निस्तारण हेतु शुद्धिकृत संयंत्र एस.टी.पी. (12 के.एल.डी.) स्थापित किया गया है।
3.	इकाई द्वारा घरेलू उत्प्रवाह के निस्तारण हेतु कोई भी शुद्धिकृत संयंत्र की स्थापना वर्तमान तक नहीं की गयी है।	आश्रम द्वारा घरेलू उत्प्रवाह के निस्तारण हेतु शुद्धिकृत संयंत्र एस.टी.पी. (12 के.एल.डी.) स्थापित किया गया है। (फोटोग्राफ संलग्न)
4.	इकाई से जनित ठोस अपशिष्ट के निस्तारण में ग्रीन हिमालया नामक संस्था के माध्यम से किया जा रहा है।	पूर्व संचालन के समय आश्रम द्वारा ठोस अपशिष्ट का निस्तारण में ग्रीन हिमालया नामक संस्था के द्वारा किया जा रहा था।
5.	इकाई द्वारा वर्तमान तक जल/वायु सहमति प्राप्त हेतु बोर्ड में आवेदन नहीं किया गया है और कारण बताओं नोटिस का प्रतिउत्तर वर्तमान तक बोर्ड में जमा नहीं कराया गया है।	इकाई द्वारा दिनांक 08.10.2025 को ऑन लाईन के माध्यम से जल-वायु सहमति हेतु आवेदन किया गया है, जिसे आवश्यक प्रपत्रों की अपलोड करने हेतु वापिस किया गया है। इकाई द्वारा निर्गत बन्दी आदेश की अनुपालन आख्या दिनांक 08.11.2025 एवं 29.12.2025 को मुख्यालय में जमा करायी गयी है एवं प्रति क्षेत्रीय कार्यालय, को भी पृष्ठांकित है।

अतः उपरोक्तानुसार श्री जानकी कुटिया धमार्थ ट्रस्ट, (ओशो गंगा धाम), ब्रहमपुरी, ऋषिकेश, देहरादून के द्वारा बंदी आदेश में निर्गत शर्तों का अनुपालन होता पाया गया। अतः आश्रम को निर्गत बंदी आदेश वापिस लिया जाना उचित प्रतीत होता है।

आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(रविन्द्र पुण्डीर)  
वैज्ञा०सहायक

(एस०एस०चौहान)  
सहा०वैज्ञा०अधि०

क्षेत्रीय अधिकारी

# UTTARAKHAND POWER CORPORATION LTD.

(उत्तराखण्ड पावर कारपोरेशन लि०)

ROD/UKPCB

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कार्यालय अधिशासी अभियन्ता  
(उत्तराखण्ड सरकार का संयुक्त)  
विद्युत विवरण सं. उ. टिहरी  
टिहरी गढ़वाल  
दूरभाष नं० 01376-233117  
फैक्स नं० 01376-233117  
E-Mail :- eddteh@Yahoo.com

दिनांक:-04.10.2025

क्रांक:-3039 / वि०वि०ख०टि० /

विषय:- M/s Shri Janki Kutiya Dharmarth Trust, (Osho Ganga Dhaam), Brahmpuri, Rishikesh, Tehri के विद्युत विच्छेदन के सम्बन्ध में।

क्षेत्रीय अधिकारी,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
ई-115, नेहरू कालोनी, देहरादून।

उपरोक्त विषयक आप अपने कार्यालय पत्रांक यूकेपीसीबी/आरओडी/सा-73 (Vol-2)/2025-26/2255-2074 दिनांक 20.09.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से आपके द्वारा उक्त परिसर पर स्थापित विद्युत संयोजन को विच्छेदन करने हेतु लिखा गया है।

उपरोक्त के सम्बन्ध में आपको अवगत कराना है कि उक्त परिसर पर स्थापित विद्युत संयोजन को दिनांक 03.10.2025 को स्थाई विच्छेदित कर दिया गया है।

अतः सूचनार्थ प्रेषित।

(अमित आनन्द)  
अधिशासी अभियन्ता

SA(P)

04.10.2025

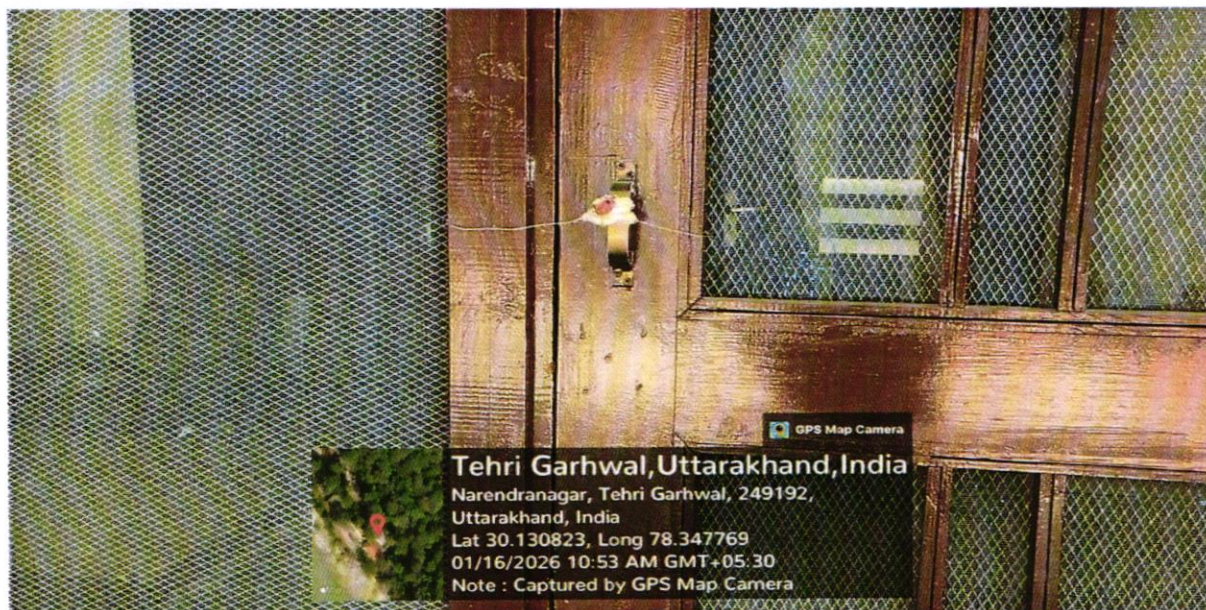
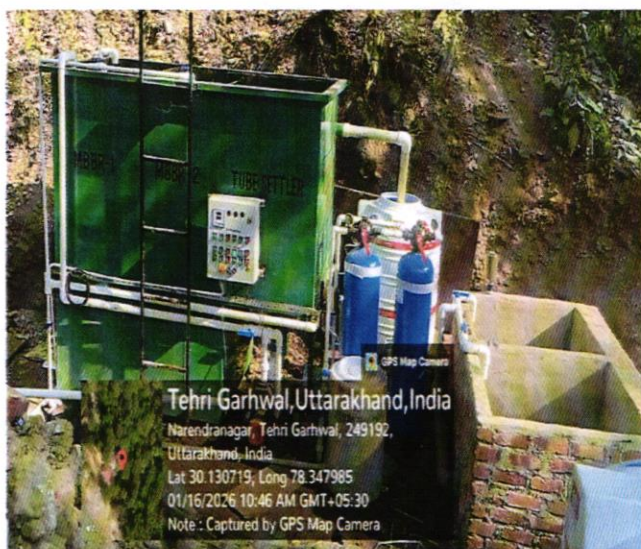
17/10/2025

Ham

Photographs

of

M/s Shri Janki Kutiya Dharmarth Trust, Brahmpuri, Rishikesh, Dehradun



*Handwritten mark*



HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No-0135-2607092

UKPCB/HO/Gen-183-806/2026/ 157

Date: 28.3.2026

Speed Post

To,

M/s Shri Janki Kutiya Dharmarth Trust,  
(Osho Ganga Dhaam),  
Brahmpuri, Rishikesh, Dehradun.

Assessment of Environmental Compensation for violation of Environmental Norms

WHEREAS, in compliance of the orders passed by Hon'ble NGT in OA no. 961/2024, Nitin Dev vs State of Uttarakhand, an inspection of M/s Shri Janki Kutiya Dharmarth Trust (Osho Ganga Dhaam) located at Brahmpuri, Rishikesh, Dehradun was carried out by the officials of Regional Office, Dehradun of this Board on dated 15.11.2024 and unit was found non-compliant with the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

WHEREAS, a show cause notice was issued to the unit vide letter UKPCB/HO/Gen-183-806/2024/633 dated 16.12.2024 and the representation has not been submitted till date; and

WHEREAS, in view of the show cause notice, the unit was re-inspected by the officials of Regional office, Dehradun of this Board on dated 18.08.2025 in the presence of unit representative Sashi Yadav (Assistant Manager); and

AS SUCH, from the observations made during the said re-inspection, it is found that the unit has not obtained CCA (Consolidated Consent to Operate and Authorization) and thus continuing violating the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and

WHEREAS, the Environmental Compensation @ 600/day is to be imposed for which following environmental factors are to be considered:

$$EC = PI \times R \times S \times LF \times VF \times N;$$

where PI=12, S=0.5, LF=1.0, VF=1.0, R=100, N=2118 (21-12-2019 to 08-10-2025)  
EC= 12 x 100 x 0.5 x 1.0 x 1.0 x 2118 = ₹12,70,800/-; and


WHEREAS, an amount of ₹12,70,800/- (Rupees Twelve Lakh Seventy Thousand Eight Hundred only) is calculated as Environmental Compensation, in compliance with the order of the Hon'ble National Green Tribunal in O.A. No. 593/2017 and the subsequent decision and procedure adopted by the State Board in its 23<sup>rd</sup> Board Meeting, as amended from time to time.

**NOW THEREFORE**, in exercise of the powers conferred under **Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974** and **Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981**, as amended, and with the approval of the competent authority of the Board, you are directed to deposit **Environmental Compensation amounting ₹12,70,800/- (Rupees Twelve Lakh Seventy Thousand Eight Hundred only)** within 30 days.

The said amount shall be deposited **within one month from the date of receipt of this order** in favour of **Uttarakhand Pollution Control Board**, as per the details given below:

**Account No. 2726101009296,  
IFSC – CNRB0003963  
Canara Bank,  
Gujrara Mansingh, Dehradun**

In case of not depositing the said amount, it will be **recovered through District Magistrate**.

  
**(Dr. Parag Madhukar Dhakate)  
Member Secretary**

**UKPCB/HO/Gen-183-806/2026/**

**Dated as above**

Copy to:

- 1. Account Officer, Uttarakhand Pollution Control Board, Dehradun** for kind information please.
- 2. Regional Officer, Uttarakhand Pollution Control Board, Dehradun** for information and necessary compliance.
- 3. Guard File.**

  
**Member Secretary**



To,  
**The Member Secretary,**  
 Uttarakhand Pollution Control Board,  
 "Gaura Devi Paryavaran Bhawan,"  
 46B, IT Park, Sahastradhara Road,  
 Dehradun.

*date 6/4/2026*

Uttarakhand Pollution Control Board

Diary No. 141

Date 06/4/26

**Subject: Humble Representation for Reconsideration and Reduction of Environmental Compensation – M/s Shri Janki Kutiya Dharmarth Trust (Osho Ganga Dhaam).**

**Reference:** Notice No. UKPCB/HO/Gen-183-806/2026/157 dated 28.03.2026.

Respected Sir,

With profound respect, we acknowledge the receipt of your notice dated March 28, 2026, regarding the assessment of Environmental Compensation amounting to ₹12,70,800/-. We are writing to you today not as a commercial entity, but as a spiritual and charitable institution, to earnestly seek your compassion and leniency regarding this penalty.

**1. Our Identity as a Spiritual Haven** M/s Shri Janki Kutiya Dharmarth Trust (Osho Ganga Dhaam) is a sanctuary dedicated to the pursuit of peace, meditation, and the spiritual well-being of the community. We are an ashram nestled in the lap of the Himalayas, and our daily operations are rooted in the values of "Lifestyle For Environment" (LiFE). We are not a profit-making enterprise; we are a house of prayer and service that exists solely for the spiritual upliftment of humanity. We have been existing like this for past more than 70 years.

**2. Financial Constraints and Reliance on Alms** Our institution survives entirely on the humble and voluntary contributions of devotees and visitors. Unlike industrial units, we have no recurring revenue or commercial turnover. The sum of ₹12,70,800/- is a staggering amount

*Dr. Anshu*  
*K. G. T. S.*

*Dr. Anshu*  
*2*  
*7.4.26*

*Anshu*

for a trust of our nature. Such a severe financial burden would not only deplete our meager reserves but would also force us to curtail the basic services and spiritual programs we provide to seekers who come to Rishikesh for solace.

**3. Commitment to Environmental Sanctity** We deeply regret the lapses identified during the inspections conducted by the Regional Office. It was never our intention to disregard the Water Act of 1974 or the Air Act of 1981. As followers of a spiritual path, we hold the purity of the Mother Ganga and the surrounding forest in the highest regard. We have already initiated the process to obtain the required Consolidated Consent to Operate and Authorization (CCA) to ensure full legal and environmental compliance moving forward.

**4. A Plea for Compassionate Reconsideration** While we respect the formula applied by the Board ( $EC = PI \times R \times S \times LF \times VF \times N$ ), the calculation of  $N=2118$  days places an insurmountable weight upon our charitable mission. We humbly pray that the Hon'ble Board treats our case with the same mercy we strive to show to all living beings. We request you to consider:

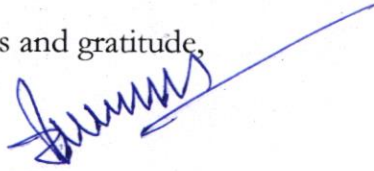
- Our status as a non-commercial, spiritual ashram.
- Our immediate commitment to rectifying all procedural non-compliances.
- The extreme financial hardship this penalty imposes on our charitable works.

We earnestly request a significant reduction in the compensation amount on compassionate grounds. We also request the opportunity for a personal meeting to discuss how we can work alongside the Board to protect our environment while continuing our spiritual service.



We trust in your kindness and look forward to a favorable and merciful response.

With prayers and gratitude,



(Authorized Signatory)

For



M/s Shri Janki Kutiya Dharmarth Trust  
(Osho Ganga Dhaam)  
Brahmpuri,  
Rishikesh